

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 14/MP/2019**

Subject : Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.

Petitioner : Renew Solar Power Private Limited (RSPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

**Petition No. 69/MP/2019**

Subject : Petition seeking an appropriate mechanism for grant of compensation to offset financial/commercial impact of 'Change in Law' event on account of imposition of safeguard duty.

Petitioner : Phelan Energy Corporation of India Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

Date of Hearing : 17.7.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate, RSPPL & Phelan Energy  
Ms. Mannat Waraich, Advocate, RSPPL & Phelan Energy  
Shri Rishabh Prasad, Advocate, RSPPL & Phelan Energy  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Poorva Saigal, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI

**Record of Proceedings**

The learned counsel for the Petitioners and the Respondent, SECI referred the various provisions of the PPA and advanced extensive arguments in support of their contentions and reiterated the submissions made in their pleadings.



2. After hearing the learned counsels for the Petitioners and the Respondent, the Commission directed the Petitioners and the Respondent to file their respective written submissions with copy to each other by 31.7.2019.

3. Subject to the above, the Commission reserved the order in the Petitions.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

